

**Violation of Central Guidelines by States
in connection with Crash Scheme for
Rural Employment**

1486. SHRI H. S. NARASIAH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether some State Governments have violated the guidelines issued by the Central Government in connection with the crash scheme for rural employment;

(b) if so, what are the names of such States; and

(c) what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) to (c) The Crash Scheme for Rural Employment was a centrally sponsored scheme administered through the State Governments and Union Territory Administrations. Detailed guidelines were issued by the Centre in regard to various aspects of implementation of the scheme. By and large instructions issued by the Centre were followed by the States and Union Territories. Recently, the Comptroller and Auditor General of India in his Supplementary Report (Civil) for the year 1972-73, has drawn attention to certain deviations in the implementation of the schemes by the States. These are being examined in consultation with the States and Union Territories. It may also be added that excepting Manipur and Nagaland all the states have been mentioned under one head or the other in the Report of the Comptroller and Auditor General.

Reservation of Posts for Disabled Persons

1497. SHRI SASANKASEKHAR SANYAL: SHRI MONORANJAN ROY :

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that Government have taken a decision for the reservation of certain percentage of posts in the Central Government services for the disabled persons ; and

(b) if so, what are the details thereof and what steps Government have taken in implementing the decision ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): (a) and (b) No final decision has been taken in the matter.

सिगरेटों का उत्पादन करने के संबंध में कानून

1518. श्री देवराव पाटिल :

श्री नरेन्द्र माधवराव काम्बले :

क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार सिगरेट के प्रत्येक पैकेट में सिगरेट उत्पादकों द्वारा यह उल्लेख करना अनिवार्य करने के लिये कि धूम्र पान स्वास्थ्य के लिए हानिकारक है, कोई कानून प्रस्तुत करने का विचार रखती है ; और

(ख) यदि हाँ, तो इस संबंध में ज्यौरा क्या है ?

[Legislation on Manufacturing Cigarettes

1518. SHRI DEORAO PATIL:
PROF. N. M. KAMBLE:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether Government propose to bring forward a legislation to make it compulsory for cigarette manufacturer to inscribe on each packet of cigarette that smoking is a hazard to health; and

(b) if so, what are the details in this regard ?

■(•Transferred from the 29th August, 1974. t/
] English translation.

स्वास्थ्य और परिवार नियोजन मंत्रालय में उपमंत्री
(श्री ए० के कित्क) : (क) जी हाँ ;
(ख) यह प्रस्ताव विचाराधीन है ।

†[THE DEPUTY MINISTER IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING (SHRI A. K. KISKU): (a) Yes.

(b) The proposal is under consideration.]

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PAPERS LAID ON THE TABLE

The Gujarat Private Forests (Acquisition) Rules, 1974

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI B. P.
MAURYA): Sir, I beg to lay on the table,
under sub-section (2) of section 22 of the
Gujarat Private Forests (Acquisition) Act,
1972, read with sub-clause (iii) of clause (c) of
the Proclamation dated the 9th February,
1974, issued by the President in relation to the
State of Gujarat, a copy (in Hindi) of the
Government of Gujarat, Notification No.
GHKH-50/74-PRF-1973-74354-P, dated the
4th March, 1974, publishing the Gujarat Pri-
vate Forests (Acquisition) Rules, 1974.
[Placed in the Library. See No. LT-8368/ 74.1

*[Twenty-first Report of the Commissioner
for Scheduled Castes and Scheduled Tribes
for the year 1971-72 and 1972-73.*

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND IN
THE DEPARTMENT OF PERSONNEL
(SHRI RAM NIWAS MIRDHA): Sir, I beg to
lay on the Table, under clause (2) of article
338 of the Constitution, a copy (in English and
Hindi) of the Twenty-first Report of the
Commissioner for Scheduled Castes and
Scheduled Tribes for the years 1971-72 and
1972-73. [Placed in the Library. See No. LT-
8314/ 74]

† [] English translation.

Annual Report and Accounts of the Mysore State Agro-Industries Corporation Ltd., Bangalore, for the year 1972- 73 and related papers

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
ANNASAHEB P. SHINDE): Sir, I beg to lay
on the Table:—

LA copy each (in English and Hindi) of the
following papers, under subsection (1) of
section 619A of the Companies Act,
1956 :—

Sixth Annual Report and Accounts of the
Mysore State Agro-Industries
Corporation Limited, Bangalore, for
the year 1972-73, together with the
Auditors' Report on the Accounts and
the comments of the Comptroller and
Auditor General of India thereon.

[Placed in the Library. See No. LT-8368/
74]

Annual Report and Accounts of the Himachal Pradesh Agro-Industries Corporation Ltd., Simla for the year 1972- 73 and related papers

SHRI ANNASAHEB P. SHINDE: Sir, I
also beg to lay on the Table—Third Annual
Report and Accounts of the Himachal Pradesh
Agro-Industries Corporation Limited, Simla
for the year 1972-73, together with the
Auditors' Report on the Accounts and the
comments of the Comptroller and Auditor
General of India thereon. [Placed in the
Library. See No. LT-8368/74]

The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Rules, 1974

SHRI ANNASAHEB P. SHINDE: Sir, I
also beg to lay on the Table a copy (in English
and Hindi) of the Government of Gujarat
(Revenue Department) Notification No.
GHM/74/143-TNC/1073/38622-J, dated the
24th June, 1974, publishing the Bombay
Tenancy and Agricultural Lands (Gujarat
Amendment) Rules, 1974, together with an
Explanatory Note thereon, under sub-section
(4) of section 82 of the